

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 307 of 2013 in DFR 1786 of 2013**

**Dated : 20<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Mahendra Gupta & Ors. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. V.K. Goel,**

**Counsel for the Respondent(s) : Mr. Amit Kapur  
Mr. Vishal Anand for R.4**

**ORDER**

**IA No. 307 of 2013  
(Appl. for waiver of court fee)**

This is an application for the waiver of entire court fee in filing the Appeal.

We have heard the learned counsel for the Applicant/Appellant.

It is submitted that all the Applicants/Appellants are retired employees and the pension, medical expenses and other benefits have not been given to them yet and in view of that, they seek for waiver of entire court fee.

We are not satisfied with these reasons in the absence of any particulars relating to their other income.

It is noticed that there are about 12 Applicant/Appellants. Therefore, we deem it appropriate to direct all the 12 Applicant/Appellants to pay the an amount of Rs. 50,000/- (Rupees fifty thousand only as court fee) instead of Rs.1,00,000/-. Accordingly, 50% of the court fee is waived and the Applicant/Appellants are directed to deposit the same in the Registry on or before 27.09.2013 and file the compliance report.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **04.10.2013.** .

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ss/ts